

**Disappearance of mangrove forests in Mumbai**

†2046. DR. YOGENDRA P. TRIVEDI : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Government is aware of disappearance of mangrove forests from Mumbai;

(b) if not, the reasons therefor and whether builders are raising buildings in the wetland areas of coastal Mumbai after levelling the land which is damaging the environment;

(c) whether Government proposes to protect the environment by taking stern action against them; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN) :

(a) It is not true. Mangrove forests have not disappeared from in and around Mumbai.

(b) Sporadic incidences of dumping waste etc. whenever found are dealt with as per the law.

(c) Yes Sir.

(d) Following the High Court order dt. 06/10/2005, Government of Maharashtra issued a circular dated 21/10/2005 in which destruction and felling of mangrove forest, all type of constructions, use for dumping ground, construction around c50 mtrs of mangroves, permission for development projects are prohibited and any violation shall be dealt with as per law.

**Study on Climate Change**

2047. SHRI BHARATSINH PRABHATSINH PARMAR :

SHRI PARSHOTTAM KHODABHAI RUPALA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Ministry has communicated to the State Government of Gujarat for submission of proposals for study on probable impact of un-predictable climatic change :

(b) whether any proposal had been received from the State Government of Gujarat in this regard; and

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† Original notice of the question was received in Hindi.

(c) if so, the action taken in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN) : (a) to (c) No communication has been sent by the Government of India to State Governments for submission of proposals for study on probable impact of climate change. No proposal has also been received from the Government of Gujarat in this regard. However, the Government of Gujarat has submitted proposals for undertaking research activity relating to climate change in Gujarat. The Government of Gujarat was advised to include these activities suitably in the State Action Plan on Climate Change.

#### **Guidelines for Urban Waste Management**

2048. DR. T.N SEEMA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Government has issued any guidelines for urban waste management without causing environmental pollution;

(b) If so, the details thereof;

(c) whether Government has noticed the growing number of agitations in many rural parts of the country against providing land for waste disposal from neighbouring urban areas;

(d) if so, what technological and financial measures are proposed to be taken by Government in helping the urban local bodies in effective waste management; and

(e) whether there is any scheme for providing central assistance for waste management to urban local bodies ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN) : (a) to (e) Ministry of Environment and Forests has notified Municipal Solid Wastes (Management & Handling) Rules, 2000 and the Plastic Waste (Management and Handling) Rule, 2011 to ensure proper collection, storage, segregation, transportation, processing and disposal of municipal solid waste including plastic waste. These Rules have provisions for plastic waste management, wherein municipal authority are responsible for setting up, operationalisation and coordination of the waste management system and for performing the associated functions such as collection, storage, segregation, transportation, processing and disposal of plastic waste. They are required to set up collection centers for plastic waste involving manufactures in line with the principle of extended producers responsibility and to ensure its channelisation to recyclers, create awareness and to ensure that open burning of plastic waste is not permitted. The landfills for municipal solid waste require environmental clearance under the Environment Impact Assessment Notification, 2006 from the State